

ITEM NO.14

COURT NO.9

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).2677/2022
(Arising out of impugned final judgment and order dated 10-01-2022
in WP No.9513/2021 passed by the High Court Of Judicature At
Bombay)

SHARMILA SANKAR & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.24508/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT [alongwith the record of SLP(C) No.691/2009])

Date : 31-03-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Pratap Venugopal, Adv.
Mr. Akhil Abraham Roy, Adv.
Mr. Vijay Valsan, Adv.
M/S. K J John And Co, AOR

For Respondent(s) Mr. Ajit Bhasme, Sr. Adv.
Mr. Sanjay Kumar Visen, AOR
Mr. Navin Gupta, Adv.
Mr. Manoj Kumar Panday, Adv.
Ms. Babita Mishra, Adv.

Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, AOR.
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Ms. Shwetal Shepal, Adv

Mr. Sanjay Sarin, Adv.
Mr. Rohin Oza, Adv.
Ms. Aditya Sarin, Adv.
Mr. Munawwar Naseem, AOR
Ms. Sanjna Dua, Adv.

Mr. Ajit Bhasme, Sr. Adv.
Mr. Sanjay Kr. Visen, AOR
Mr. Mukesh Kr. Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List after two weeks.

(ARJUN BISHT)
(COURT MASTER (SH))

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS